

(a) whether Youth Commissions are functioning in all States and Union Territories (UTs) in India, if so, the details thereof, if not, the reasons therefor; and

(b) whether Government is likely to constitute Kerala Model Youth Commission in all States and UTs in India?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJJU): (a) and (b) The information is being collected and will be laid on the table of the House.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

PAPERS LAID ON THE TABLE — *Contd.*

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), along with Explanatory Memoranda, under sub-section (2) of Section 38 of Central Excise Act, 1944: —

(1) No. 3/2020-Central Excise, dated 13.03.2020, seeking to increase the Special Additional Excise Duty (SAED) on (i) Petrol from ₹8/- per litre to ₹10/- per litre; and (ii) Diesel from ₹2/- per litre to ₹4/- per litre.

(2) No. 4/2020-Central Excise, dated 13.03.2020, seeking to increase the Road and Infrastructure Cess (RIC), collected as Additional duty of Excise on both Petrol and Diesel from ₹9/- per litre to ₹10/- per litre.

[Placed in Library For (1) and (2) *See* No. L.T. 2315A/17/20]

II. A copy (in English and Hindi) of the Notification No. 15/2020-Customs, dated 13.03.2020 of the Ministry of Finance (Department of Revenue), seeking to increase the Road and Infrastructure Cess (RIC), collected as Additional duty of Customs

on both Petrol and Diesel from ₹9/- per litre to ₹10/- per litre, along with Explanatory Memorandum, under Section 159 of Customs Act, 1962.

[Placed in Library For (1) and (2) See No. L.T. 2315B/17/20]

REGARDING POINT OF ORDER UNDER RULE 224

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order under Rule 224. As per Rule 224, sub-rule (2), a notice or other paper shall be deemed to have been made available for the use of every Member if a copy thereof is deposited in such manner and in such place as the Chairman may, from time to time, direct. In the Supplementary List of Business, the paper has been circulated. The notice has been embodied in the paper, but there is no Explanatory Memorandum. Although it has been stated in the paper that along with the notice, the Explanatory Memorandum has been given, but the Members have not been circulated with the Explanatory Memorandum. Why I am raising this issue is, when the price of crude oil has come down substantially in the world market, the price of diesel and petrol has been enhanced in our country along with the Road Cess. That is why I am. ...(*Interruptions*)... So, now I have got it. After raising the point of order, I have got it. Sir, my submission would be, from next time, this should be circulated along with the notice among all the Member

MR. DEPUTY CHAIRMAN: We will take care of it. Now, we shall take up the Central Sanskrit Universities Bill, 2019. Shri Jairam Ramesh. उसमें जो नियम हैं, उसके अनुसार, ले करने के बाद ही सूचना के लिए सर्कुलेट होता है।

GOVERNMENT BILL

The Central Sanskrit Universities Bill, 2019 - *Contd.*

SHRI JAIRAM RAMESH (Karnataka): *This Bill that we are about to discuss and will soon pass, will greatly help the cause of the Sanskrit Language. *This Bill converts three existing Sanskrit Institutions into Central Universities. *I, myself, have been visiting the National Sanskrit University, the Deemed University, in Tirupati, which will soon become a Central University because of this Bill. * Sanskrit has always been the monopoly of a few and that is a matter of great sadness and tragedy for India. *We

*English translation of the original speech delivered in Sanskrit.